



2026:DHC:9047



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010086082022**+ **OMP (ENF.) (COMM.) 50/2022**

SHARMA ENTERPRISESDecree Holder
Through: **Mr. Bankim Garg, Adv.**

versus

NATIONAL BUILDING CONSTRUCTION CORPORATION LTD.Judgement Debtor
Through: **Ms. Shilpi Chowdhary, and Mr. Amarkant Patel, Advs.**

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)% **12.10.2026**

1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again as and when situation arises and after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899 and in line of the judgment passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*¹.

2. Leave and liberty as aforesaid, is granted.

3. The petition is, accordingly, dismissed as withdrawn.

OM PRAKASH SHUKLA, J**OCTOBER 12, 2026/gunn**

¹OMP (ENF.) (COMM.) 155/2026

Signature Not Verified
Signed By:GUNN
Signing Date:12.10.2026
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